HOUSING REQUIREMENT IN HARYANA

NO. 555.   SHRI VARUN CHAUDHRY:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a)   whether any survey has been conducted or applications invited to ascertain the housing requirement of the urban and rural poor and if so, the details thereof; and

(b)   the number of applications pending at present for housing requirement in Haryana and the time by which the pendency would be cleared?

ANSWER
THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI TOKHAN SAHU)

(a)&(b): 'Land' and 'Colonisation' are State subjects. Therefore, schemes related to housing for their citizens are implemented by States/Union Territories (UTs). However, Ministry of Housing and Urban Affairs (MoHUA) supplements the efforts of States/UTs by providing Central Assistance under Pradhan Mantri Awas Yojana – Urban (PMAY-U) since June 25, 2015 to provide pucca house in urban areas across the country. PMAY-U adopted a demand driven approach wherein States/UTs were mandated to carry out demand survey to cover all eligible beneficiaries through their Urban Local Bodies (ULBs)/implementing agencies. Based on the validated demand, the project proposals were approved by the State Level Sanctioning and Monitoring Committee (SLSMC) headed by the Chief

Secretary of States/UTs for further sanctioning of Central Assistance by Central Sanctioning and Monitoring Committee (CSMC).

Against the demand of 112.24 lakh houses as validated by States/UTs, a total of 118.64 lakh houses have been sanctioned by the Ministry, out of which 114.30 lakh have been grounded and more than 88.02 lakh are completed/delivered to the beneficiaries as on 18.11.2024. The remaining houses are at different stages of construction.

The Ministry has sanctioned all the project proposals submitted by the States/UTs including Haryana and no further projects are pending for approval.

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